

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of October, 2024

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
3.10.2024 Thursday At 3.00 P.M. Public Hearing through video conferencing		No. L-1 /268/2022/CERC	Public Hearing through video conferencing At 3.00 P.M.	Public hearing on Draft Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2024.
4.10.2024 Friday At 3.00 P.M. Public Hearing through video conferencing		No. L-1 /261 /2021/CERC	Public Hearing through video conferencing At 3.00 P.M.	Public hearing on Draft Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (Third Amendment) Regulations, 2024.
7.10.2024 Monday At 10.30.A.M. Miscellaneous Petitions Through online Video Conferencing	1.	325/MP/2024 alongwith I.A.No.78/2024	KRTL	Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 along with Regulation 111 of Central Electricity Regulatory Commission (Conduct of Business) Regulation 1999 seeking appropriate reliefs with regard to extension of scheduled commissioning date and stay off any coercive measures (Interlocutory application for interim reliefs) (On admission).
	2.	348/MP/2024 alongwith I.A. No. 83/2024	TANGEDCO	Petition under Section 79(1)(a) and 79(1)(f) of the Electricity Act, 2003 and Regulation 6(6) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009, to disallow the belated claim of the Respondent (Interlocutory application for stay of debit note dated 2.5.2024) (On admission).
	3.	307/MP/2024	IGESL	Petition under Section 79 of the Electricity Act, 2003 along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking extension of time for performance of contractual obligations under the Power Purchase Agreement dated 24.05.2018 on account of force majeure events and seeking consequent relief thereto (On admission).
	4.	308/MP/2024	IGESL	Petition under Section 79 of the Electricity Act, 2003 along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking extension of time for performance of contractual obligations under the Power Purchase Agreements dated 28.12.2018 on account of force majeure events and seeking consequent relief thereto (On admission).
	5.	164/MP/2024	AREH4L	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 & 42 of CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as amended from time to time, seeking a refund of the Rs. 3 Crores paid which has been wrongfully collected by Central Transmission Utility of India Ltd. surrender of Stage-II Connectivity at Fatehgarh-III PS (On admission).

	6.	165/MP/2024	AREPRL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 & 42 of CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as amended from time to time, seeking refund of Rs. 13.5 Crores (Rs 6 Crores + Rs. 7.50 Crores) which have wrongfully been collected by Central Transmission Utility of India Limited towards surrender of connectivity and LTA at Fatehgarh-II pooling station(<i>On admission</i>).
	7.	167/MP/2024	AREH15L	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 & 42 of CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as amended from time to time, seeking a refund of Rs. 3 Crores from Central Transmission Utility of India Limited which have wrongfully been collected by Central Transmission Utility of India Limited towards surrender of Stage-II Connectivity at Koppal Pooling Station (<i>On admission</i>).
	8.	169/MP/2024 alongwith I.A.No.39/2024	RNUPL	Petition under Section 79 of the Electricity Act, 2003 read with the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects (Bidding Guidelines) and Articles 4 and 13 of the Power Purchase Agreement dated 29.8.2022 executed between ReNew Naveen Urja Private Limited and Solar Energy Corporation of India Limited (Interlocutory application for interim directions).(<i>On admission</i>).
	9.	171/MP/2024	NLCIL	Petition under section 79 (1) (f) of Electricity Act 2003, Regulation 1.5(iv) of the Indian Electricity Grid Code, 2010 read with Rule 3 of the Electricity (Promotion of Generation of Electricity from Must-Run Power Plant) Rules, 2021 and Regulation 65 (1) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 inter alia seeking compensation for breach of the MUST RUN status accorded to the Petitioner's 2x10 MW (AC) solar PV power project with 8MWhr BESS (battery energy storage system) at Attam Pahad and Dolly Gunj Sites at South Andaman(<i>On admission</i>).
	10.	174/MP/2024	BYPL	Petition under Section 79 (l) (f) of the Electricity Act, 2003(<i>On admission</i>).
	11.	177/MP/2024 alongwith I.A.No.43/2024	TWEPL	Petition under Sections 79 (1)(c) and 79(1)(f) of the Electricity Act, 2003, in relation to discrepancies caused by Respondent SLDC in computing the Deviation and Settlement Mechanism (DSM) charges, by adopting methods / procedure which are in contravention of Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2022, and Respondent's failure to rectify the same(Interlocutory application for interim reliefs)(<i>On admission</i>).
	12.	180/MP/2024	ASIPL	Petition under Section 79(1)(f) read with Sections 79(1)(b) of the Electricity Act, 2003 and Article 16.3.1 of the Power Purchase Agreement dated 4.9.2018 inter alia seeking a declaration that pursuant to part-

			commissioning of the Project due to force majeure events, the Petitioner is not liable to pay any liquidated damages or any other sum, and is entitled to seek a refund of the liquidated damages erroneously collected by the Respondent (<i>On admission</i>).
13.	190/MP/2024	RKMPPL	Petition under Section 79, including Sections 79 (1)(b), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, read with Article 10 of the PPA dated 15.02.2016 executed between RKM Powergen Private Limited and the Uttar Pradesh Power Corporation Limited, seeking compensation on account of the occurrence of change in law events as enumerated under Article 10 of the above PPA(<i>On admission</i>).
14.	191/MP/2024	RKMPPL	Petition under Section 79, including Sections 79 (1)(b), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, read with Article 10 of the PPA dated 15.2.2016 executed between RKM Powergen Private limited and the Uttar Pradesh Power Corporation Limited, seeking in-principle approval for the estimated cost to be incurred installation of FGD system and hold an declare the occurrence which is due to Ministry of Power Notification dated 7.12.2016 as a change in law event within the meaning of Article 10 of the above PPA(<i>On admission</i>).
15.	194/MP/2024 alongwith I.A.No.46/2024	GTLTWO	Petition under Section 79 of the Electricity Act, 2003 seeking extension of SCOD for the Transmission Line under the 'Transmission Scheme for Solar Energy Zone in Gadag (1500 MW), Karnataka: Part A-Phase-II' due to delay in commissioning of the Transmission Line / Project on account of certain Force Majeure events under the Transmission Service Agreement dated 18.11.2022 between the Gadag II-A Transmission Ltd. and Central Transmission Utility of India limited(Interlocutory application for urgent listing and interim reliefs) (<i>On admission</i>).
16.	196/MP/2024	SUPL	Petition under Section 79 of the Electricity Act, 2003 and Regulations 1.5(iv), 5.2(u) and 6.5(11) of the CERC (Indian Electricity Grid Code) Regulations, 2010 read with Regulations 49(1)(f)(iii), 49(3)(a)(A)(ii)(III), 49(3)(a)(A)(iii)(II) and 56(k) of the CERC (Indian Electricity Grid Code) Regulations, 2023 and Rule 3 of the Electricity (Promotion of Generation of Electricity from Must-Run Power Plant) Rules, 2021 seeking directions to State Load Dispatch Centre to implement the Must Run status accorded to the Petitioner's Solar Power Project in letter and spirit and to compensate the Petitioner for generation loss for unlawful and arbitrary curtailment of generation from Petitioner's Solar Project(<i>On admission</i>).
17.	202/MP/2024	SECIL	Petition under Section 79(1) (b) read with Section 63 of the electricity act, 2003 to place on Record subsequent developments after passing of the order dated 2.4.2022 by this commission in petition no. 286/AT/2021 for the adoption of tariff of solar power projects of 8900 MW connected to inter-state transmission system linked with setting-up of solar manufacturing plant, selected through

			competitive bidding process as per the guidelines dated 3.8.2017 of the central government as amended from time to time <i>(On admission)</i>
18.	220/MP/2024 alongwith I.A.No.53/2024	APL	Adjudication of disputes related to legitimate dues payable to Adani Power Limited (Formerly known as Udupi Power Corporation Limited) towards differential energy charge for the period June & July 2021(Interlocutory application for interim directions) <i>(On admission)</i>
19.	238/MP/2024	APL	Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 r/w Article 7.2 of the Power Purchase Agreement dated 26.12.2005 seeking adjudication of dispute qua PCKL/ ESCOMs' illegal unilateral withholding of differential energy charges payable to Adani for the period 1.4.2016 to 31.3.2019. <i>(On admission)</i> .
20.	246/MP/2024	RIL	Petition under Section 79 of the Electricity Act, 2003, read with Section 38 and Regulations 4.1, 5.6 and 17.1(iii) of the General Network Access Regulations, 2022, thereby imploring this Commission to exercise its regulatory powers, for the purpose of facilitating the Petitioner to obtain General Network Access for the Petitioner's Petrochemical Plant located at Dahej, Gujarat at the DGEN Switchyard and DGEN dedicated Transmission Line of Torrent Power Limited <i>(On admission)</i> .
21.	249/MP/2024	TPDDL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking damages as per the Power Sale Agreement dated 17.07.2018 executed between Tata Power Delhi Distribution Limited and Solar Energy Corporation of India Limited and pro-rata share of Performance Bank Guarantee enclashed by Solar Energy Corporation of India Limited pursuant to the order dated 18.03.2024 in I.A. No. 83 of 2024 in Appeal No. 29 of 2024 passed by of Hon'ble Appellate Tribunal for Electricity <i>(On admission)</i>
22.	286/MP/2024	RTL	Petition by Rajgarh Transmission Limited under Section 17 of the Electricity Act 2003 read with Clause 11.6 of the Security Trustee Agreement dated 25.6.2024 alongwith Article 15 of the Transmission Service Agreement dated 02.12.2021 for grant of approval in relation to change/ substitution of the Existing Lender(s) already approved by this Commission vide its order dated 10.03.2023 in Petition No. 10/ MP/2023, with the New Lender.
23.	293/MP/2024	PPTL	Petition seeking approval under Section 17 of the Electricity Act, 2003 for bringing on record the appointment of Axis Trustee Services Limited/ Respondent No. 2 as the Security Trustee and for creation of security interest over assets of Petitioner in favour of the Security Trustee, acting on behalf of and for the benefit of the Lender(s) (and for any subsequent transferees, assign, novatees thereof and any refinancing lenders to the Project), by way of hypothecation and equitable mortgage on the Project assets, pursuant to unattested Deed of Pledge, Declaration, Undertaking and other Financing

				Agreements, for the development of the Transmission Project
	24.	301/MP/2024	MBPL	Petition under Section 79 of the Electricity Act, 2003 read with Rule 3 of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021, for directions to Haryana Power Purchase Centre to pay Change in Law compensation along-with Carrying Cost in terms of Order dated 20.01.2024 in Petition No. 242/MP/2023.
8.10.2024 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	209/MP/2017	ADHPL	Petition for approval of transmission charges and losses as well as other conditions for use of 176.5 km long 220 kV Double Circuit Dedicated Transmission Line of Allain Duhangan Hydro Project Limited (ADHPL) from Prini (Generating station of ADHPL) to Nalagarh (Sub-station of CTU) (<i>Re-hearing</i>).
	2.	8/MP/2024	PGCIL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111, 112 and 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for enforcement/ execution of the tariff order dated 4.3.2021 passed by the Commission in Petition No. 148/TT/2019 directing bilateral billing and payment of Transmission Charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its transmission network (<i>Re-hearing</i>).
	3.	371/MP/2022	DVC	Petition for approval of additional expenditure on Renovation and Modernization of ESP at Mejia Thermal Power Station Unit-1,2 & 3 having an installed capacity of 630 MW in compliance of Ministry of Environment and Forest and Climate Change, Government of India Notification dated 7.12.2015(<i>Re-hearing</i>).
	4.	240/MP/2023	TPSL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 and Article 12 of Power Purchase Agreement dated 08.12.2021 for approval of change in law and determination of quantum and mechanism of compensation on account of change in law event.
	5.	271/MP/2024	AXPPL	Petition under Section 79(1) (c) and 79 (1) (f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023. To quash the impugned Invoice dated 22.3.2024 for the Month of February 2024, impugned Invoice dated 22.3.2024 for the month of March, 2024 and impugned Invoice dated 2.4.2024 issued for the month of April, 2024 by CTUIL.
	6.	216/MP/2024 alongwith I.A. No.66/2024	RSVPL	Petition under Section 79 of the Electricity Act, 2003 challenging the levy of Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to the CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (Interlocutory application for urgent listing and interim reliefs).
	7.	363/MP/2023	DVC	Petition under Section 79(1)(a) of the

			Electricity Act, 2003 read with Regulation 72 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for seeking in principle? Approval of additional capital expenditure for Renovation and Augmentation of T&D System (Phase-I).
8.	366/MP/2023	DVC	Petition under Section 79(1)(a) of the Electricity Act, 2003 read with Regulation 72 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for seeking approval of additional capital expenditure for setting up of the Administrative Building of the Petitioner.
9.	11/MP/2024	PXIL	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of Renewable Energy Certificates single sided reverse auction contract, Renewable Energy Certificates single sided forward auction contract and continuous matching mechanism for REC trading.
10.	272/MP/2024	LHPL	Petition under Section 79 of the Electricity Act, 2003 (hereinafter referred to as the "Act"), invoking the general / inherent regulatory and adjudicatory jurisdiction of this Hon'ble Commission read along with Regulation(s) 41, 42 and 44 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (hereinafter referred to as 'GNA Regulations') along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 (hereinafter referred to as 'CoB Regulations'), seeking relief(s) against Central Transmission Utility of India Limited (hereinafter referred to as 'CTUIL') in connection with disputes arising in relation to the 160 MW in-principle grant of connectivity to the Petitioner at Davangere district in the State of Karnataka (On admission)
11.	273/MP/2024	LHPL	Petition under Section 79 of the Electricity Act, 2003 (hereinafter referred to as the "Act"), invoking the general / inherent regulatory and adjudicatory jurisdiction of this Commission read along with Regulation(s) 41, 42 and 44 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (hereinafter referred to as 'GNA Regulations') along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 (hereinafter referred to as 'CoB Regulations'), seeking relief(s) against Central Transmission Utility of India Limited (hereinafter referred to as 'CTUIL') in connection with disputes arising in relation to the 140 MW in-principle grant of connectivity to the Petitioner at Davangere district in the State of Karnataka (On admission).

	12.	338/MP/2022	DIL	Petition under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Article 14.3.1 of the Case-1 long-term Power Purchase Agreement dated 27.11.2013 read with Addendum No. 1 dated 20.12.2013, seeking refund of the amount wrongfully deducted by Tamil Nadu Generation and Distribution Corporation Limited along with the applicable Carrying Cost, towards the Change in Law compensation payable to Dhariwal Infrastructure Limited.
	13.	83/MP/2024	POSOCO	Petition under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 and in compliance to the Central Electricity Regulatory Commission order dated 28.03.2023 for approval of Performance Linked Incentive for NLDC and RLDCs for the Financial Year 2022-23
	14.	306/MP/2023	Green Koap	Petition under Section 79 of the Electricity Act, 2003 seeking for in-principle approval qua occurrence of Change in Law events in terms of Article 12 of the Power Purchase Agreements executed by the Petitioner with Solar Energy Corporation of India Limited (SECI), amongst other reliefs
	15.	275/MP/2024 alongwith I.A.No.64/2024	JGEPL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003, filed pursuant to the liberty granted by this Commission vide order dated 2.8.2024 in Petition No. 193/AT/2024, seeking declaration that (i) Petitioner's bid dated 17.9.2023 stands expired on 30.6.2024 and Petitioner is not required to execute PPA with Respondent No. 1 and (ii) directions to Respondent No. 2 for return of the Bank Guarantee deposited by Petitioner towards Earnest Money Deposit(Interlocutory applications seeking interim directions).
	16.	65/MP/2024	HPPC	Petition under Section 79 (1)(b) of the Electricity Act, 2003 seeking approval of this Commission for the Supplemental Power Purchase Agreements dated 28.2.2023.
	17.	32/RP/2023	JPL	Petition seeking review of order dated 1.8.2023 in Petition No. 258/MP/2019.
	18.	10/RP/2024	NTPC	Petition for review of the order dated 11.1.2024 in Petition No. 391/GT/2020.
	19.	12/RP/2024	GRIDCO	Petition for review of the order dated 11.1.2024 in Petition No. 391/GT/2020.
	20.	11/RP/2024	BRBCL	Petition for review of the order dated 20.1.2024 in Petition No. 23/GT/2017 for Nabinagar Thermal Power Project from COD of Unit-1 to 31.03.2019
	21.	6/RP/2024	NHPC	Petition for review of the Order dated 8.12.2023 in Petition No.223/GT/2021.
	22.	8/RP/2024	NTPC	Petition for review of the Order dated 13.11.2023 in Petition No 238/GT/2020 for truing up of tariff of Rihand Super Thermal Power Station, Stage III (1000 MW) for the period from 2014-19
10.10.2024 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	258/MP/2024	TPTCL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 <i>inter-alia</i> seeking payment of Rs. 9,72,00,000/- and Rs. 96,48,000/-

				unlawfully withheld by the Respondents with Interest (<i>On admission</i>).
	2.	326/MP/2024 alongwith I.A. No. 80/2024	ASHL	Petition under Section 79 of the Electricity Act, 2003 seeking extension of time for commissioning the 300 MW Solar Power Project from 20.10.2024 to 25.01.2025 in terms of Order dated 21.04.2024 in Petition No. 283/MP/2024 and Order dated 12.7.2024 in Petition No. 192/MP/2024 (Interlocutory application for urgent listing and interim directions) (<i>On admission</i>).
	3.	333/MP/2024 alongwith I.a.No.82/2024	AEPL	Petition under Sections 79(1)(c) & (f) of Electricity Act, 2003 seeking quashing/setting aside of the letters dated 15.07.2024 issued by the Respondent whereby Petitioner's in-principle connectivity with respect to 50 MW & 150 MW capacity has been cancelled on the purported ground that the Petitioner has not furnished the requisite CONN-BG2 within the prescribed timelines (Interlocutory application for interim reliefs) (<i>On admission</i>).
	4.	359/MP/2024 alongwith I.A.No.88/2024	Indian Railwaya	Petition under Section 79(1)(c) of the Electricity Act, 2003 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking appropriate directions to the Central Transmission Utility of India to accept the Reserve Bank of India's Letter of Mandate for the purpose of granting connectivity (Interlocutory application for urgent interim reliefs) (<i>On admission</i>).
	5.	373/MP/2022	UPCL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 11 and 29 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 seeking approval of additional expenditure on account of installation of Emission Control System to comply with the Notification dated 7.12.2015 issued by Ministry of Environment and Forest and Climate Change (Re-hearing).
	6.	699/MP/2020	PTCIL	Petition under Section 79 (1) (c) & (f) of the Electricity Act, 2003, read with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium-Term Open Access in Inter-State Transmission and related matters) Regulations, 2009, seeking directions in respect of an alleged LTOA of 144 MW granted to PTC India Limited in respect of free Power share of Government of Sikkim from 1200MW Teesta-III Hydroelectric Project in terms thereof (Re-hearing).
	7.	377/MP/2023	SPPL	Petition under Section 79(1)(b) & 79(1)(f) of the Electricity Act, 2003 (hereinafter referred to as "Electricity Act") seeking carrying cost / interest / discounting factor on the additional capital expenditure incurred by the Petitioner due to introduction of the Central Goods and Services Act, 2017, the Integrated Goods and Services Tax Act, 2017 & State Goods and Services Act, 2017, pursuant to the Orders dated 23.8.2022 & 25.11.2022 in Petition No. 52/MP/2019 and Order dated 20.8.2021 in Petition No. 536/MP/2020.
	8.	268/AT/2024	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 1200 MW

				Wind Solar Hybrid Power Projects (Tranche-VIII) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines of the Government of India
9.	138/AT/2024	SECIL		Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for Pilot Projects of 500 MW/1000MWh Standalone Battery Energy Storage Systems in India under Tariff-Based Global Competitive Bidding (ESS-I) process as per the guidelines of the Government of India.
10.	312/AT/2024	SECIL		Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 630 MW Firm and Dispatchable Power from ISTS-connected Renewable Energy Power Projects (SECI-FDRE-IV) and selected through competitive bidding process as per the guidelines dated 09.06.2023 issued by the Ministry of Power, Government of India.
11.	311/AT/2024	SECIL		Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 1200 MW Wind Solar Hybrid Power Projects with assured Peak Power Supply (Tranche - VI) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines of the Government of India
12.	319/AT/2024	NERGSL		Petition under Section 63 of the Electricity Act, 2003 seeking adoption of Transmission Tariff discovered pursuant to tariff based competitive bidding with respect to development and operation of "Transmission Scheme for North Eastern Region Generation Scheme-I (NERGS-I)"
13.	322/TL/2024	NERGSL		Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 r/w Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking grant of Transmission License to NERGS-I Power Transmission Limited.
14.	320/TL/2024	SIRTL		Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to Transmission License to Sirohi Transmission Limited
15.	321/AT/2024	SIRTL		Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Sirohi Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
16.	281/TD/2024	RECPDCL		Application for grant of inter-state trading license in Category-I
17.	46/MP/2024	NHPC		Petition under Regulation-44(6) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of

				the generating station during the FY 2021-22 in respect of Parbati-III Power Station.
	18.	104/MP/2022	RSDCL	Petition under Section 79 of the Electricity Act, 2003 seeking extension of timelines of Connectivity and LTA for its Solar Power Project at Nokh Solar Park.
	19.	228/MP/2023	JIPTL	Petition under Sections 79(1)(b), 79 (1)(f) and 79(1)(k) read with Section 11(2) of the Electricity Act, 2003 seeking to offset the adverse financial impact caused due to compliance with the directions issued by the Ministry of Power under Section 11 of the Electricity Act, 2003.
	20.	382/MP/2023	DIL	Petition filed under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 and 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for seeking correction of the error in date mentioned as 1.10.2013 instead of 1.6.2014 as Commencement Date of First Contract Year (i.e. Scheduled Delivery Date) under Schedule 8 of the PPA dated 27.11.2013 and hence bring it in alignment with Scheduled Delivery Date, which is mentioned as 1.6.2014 under Article 4 of the PPA, and accordingly grant consequential relief (<i>On maintainability</i>).
17.10.2024 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	360/MP/2024	CTUIL	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulations 64 and 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking amendment/modification in the Central Electricity Regulatory Commission (Communication System for inter-State Transmission of Electricity) Regulations, 2017 and the procedure on “centralized supervision for quick fault detection and restoration of communication system”, maintenance and testing of ISTS communication system and guidelines for “availability of communication system” approved by this Commission vide orders dated 19.1.2024 in Petition No.I-1/210/2016/CERC.
	2.	313/TL/2024	R-IV EPTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Rajasthan IV E Power Transmission Limited
	3.	314/AT/2024	R-IV EPTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Rajasthan IV E Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
	4.	323/AT/2024	BMTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Beawar - Mandsaur Transmission Limited (a 100%

				wholly owned subsidiary of Power Grid Corporation of India Limited)
5.	324/TL/2024	BMTL		Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to Transmission License to Beawar - Mandsaur Transmission Limited
6.	315/AT/2024	Rajasthan IVA		Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges with respect to the transmission system being established by Rajasthan IV A Power Transmission Limited (100% wholly owned subsidiary of Apraava Energy Private Limited)
7.	316/TL/2024	Rajasthan IVA		Application under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Rajasthan IV A Power Transmission Limited
8.	317/TL/2024	R-IVCPTL		Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Rajasthan IV C Power Transmission Limited
9.	318/AT/2024	R-IVCPTL		Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Rajasthan IV C Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
10.	283/AT/2024	SECIL		Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 1200 MW Inter-State Transmission System (ISTS) Solar PV Power Projects with 600 MW/1200 MWh Energy Storage Systems (ESS) and selected through competitive bidding process (SEC-ISTS-XV) as per the guidelines of the Government of India
11.	56/MP/2022	RWEPL		Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 23.5.2018 executed between ReNew Wind Energy (AP2) Private Limited and Solar Energy Corporation of India Limited (Re-hearing).
12.	282/MP/2024 alongwith I.A.No.70/2024	HRPL		Petition under Section 79 of the Electricity Act, 2003 read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 along with Regulation 65-68 of the CERC (Conduct of Business) Regulations, 2023 seeking reliefs(s) against the Central Transmission Utility of India Limited in

			connection with the 160 MW Connectivity at Koppal District in State of Karnataka, granted to the Petitioner(Interlocutory application for interim directions).
13.	229/MP/2016	DBPL	Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 inter alia seeking compensation on account of occurrence of Change in Law events? And/or Force Majeure events relating to Power Purchase Agreement dated 19.08.2013 entered into between the Petitioner/DBPL and the Respondent/TANGEDCO (Received by Remand).
14.	101/MP/2017	DBPL	Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 inter alia seeking compensation on account of occurrence of 'Change in Law events' and/or Force Majeure events relating to Power Purchase Agreements both dated 01.11.2013 entered into between the Petitioner and the Respondents (Received by Remand).
15.	91/MP/2018	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.07.2012 as amended on 19.12.2014 and 23.01.2018 in regard to non-payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents) (Re-hearing)
16.	61/MP/2021 alongwith I.A.No.28 &42/2021	KSKMPL	Petition under Section 79(1)(f) and (k) of the Electricity Act, 2003 for adjudication of disputes arising on account of termination of the Power Purchase Agreement dated 31.7.2012 by the Respondent Nos. 1 and 2 (Interlocutory application interim order and amendments of the Petition) (Re-hearing).
17.	149/MP/2021	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents) (Re-hearing).
18.	53/MP/2021 Along with IA No. 26& 100/2023	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondent (Re-hearing).
19.	186/MP/2021	DGVCL	Petition under Section 79(1)(c) read with Sections 142 and 146 of the Electricity Act, 2003 regarding non-compliance of the order dated 8.6.2013 in Petition No. 245/MP/2012 passed by the Commission and for consequential directions.
20.	339/MP/2022	TREPL	Petition under Section 79(1) (b) and (f) of the Electricity Act, 2003 read with Article 16.3.1 of

				the Power Purchase Agreement dated 29.10.2021 executed between the Petitioner and Solar Energy Corporation of India, inter alia seeking extension in the timelines for achieving Conditions Subsequent and Scheduled Commissioning Date of the 190 MW wind power project being set up by the Petitioner in Karnataka
21.	3/RP/2024	PSPCL		Petition seeking review of Order dated 22.9.2023 in Petition 11/SM/2023.
22.	4/RP/2024 Alongwith I.A.No.1/2024	HPPC		Petition seeking review of Order dated 22.9.2023 in Petition 11/SM/2023(Interlocutory application for condonation of delay
23.	316/MP/2023	HPPCL		Petition under section 79(1)(c) read with Regulations 18, 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, for exclusion of drawl of BBMB from the deemed general network access quantum of the State of Haryana.
24.	284/MP/2023 alongwith I.A.No. 72/2023	PSPCL		Petition for exclusion of drawal of BBMB from the deemed General Network Access quantum of the State of Punjab (Interlocutory application for interim reliefs).
25.	305/MP/2024 alongwith I.A.No. 76/2024	S1EPL		Petition under Section 79 & 94 of the Electricity Act, 2003 read with applicable provisions of the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 alongwith Regulations 65-69 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2023 seeking humble indulgence of this Commission concerning the Limited directions issued vide the Order dated 21.4.2024 in Petition No. 291/MP/2023 read with order dated 4.5.2024 in Diary No. 230/2024 in Petition No. 291/MP/2023 in relation to achieving the Financial Closure and schedule Commissioning of the Gadag 300 MW project and consequentially seek extension of time for compliance with limited directions(Interlocutory application for directions) (On maintainability)
26.	306/MP/2024 alongwith I.A.No. 77/2024	S1EPL		Petition under Section 79 & 94 of the Electricity Act, 2003 read with applicable provisions of the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 alongwith Regulations 65-69 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2023 seeking humble indulgence of this Commission concerning the Limited directions issued vide the Order dated 21.4.2024 in Petition No. 292/MP/2023 read with order dated 4.5.2024 in Diary No. 231/2024 in Petition No. 292/MP/2023 in relation to achieving the Financial Closure and schedule Commissioning of the Kappol 300 MW project and consequentially seek

				extension of time for compliance with limited directions Interlocutory application for directions) (on maintainability).
	27.	205/MP/2024 alongwith I.A.Nos.49 &50/2024	E. D. Goa	Petition under Section 79 (b) and (f) of the Electricity Act, 2003 read with Article 9 of the Power Purchase Agreement dated 29.04.2011 between Electricity Department, Goa (ED-Goa) and Ratnagiri Gas and Power Pvt. Ltd. (RGPPL), seeking adjudication of dispute regarding RGPPL's demand of Rs. 92,38,48,877/- from ED Goa (Interlocutory applications for urgent listing and interim reliefs).
	28.	357/MP/2023	KSEBL	Petition under Section 79 (1)(a) and 79(1)(f) of the Electricity Act, 2003 along with CERC (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulation 2020 as amended in the matter of fixation of final tariff for the 92 MW floating solar Photo Voltaic Plant at Rajiv Gandhi Combined Cycle Power Project (RGCCP), Kayamkulam, Kerala.
	29.	66/GT/2024	NTPC	Petition for determination of project specific levelized tariff for 92 MW floating solar Photo Voltaic Plants in two phases (first phase 22 MW and second phase 70 MW) at Rajiv Gandhi Combined Cycle Power Project (RGCCP), Kayamkulam, Kerala.
18.10.2024 Friday At 10.30 A.M. Miscellaneous Petitions	1.	351/TD/2024	AEPL	Petition under Section 15 of the Electricity Act, 2003 readwith Regulation 15 (1), Regulation 3 and 6 of Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading License And other Related Matters) Regulations 2020 seeking upgradation of Trading License of Altilium Energies Private Limited from Category V to Category III Trading License
	2.	74/MP/2023	JITPL	Petition under Sections 79 of the Electricity Act, 2003 for claiming compensation on account of events pertaining to change in law in terms of the definition of "Change in Law" as provided under Article 26, read with Article 21 of the Agreements for Procurement of Power (APPs) executed between the Petitioner and the Respondents, and the supplementary agreements executed between the Petitioner and the Respondents.
	3.	348/MP/2024 alongwith I.A. No. 83/2024	TANGEDCO	Petition under Section 79(1)(a) and 79(1)(f) of the Electricity Act, 2003 and Regulation 6(6) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009, to disallow the belated claim of the Respondent (Interlocutory application for stay of debit note dated 2.5.2024).
	4.	42/MP/2024 alongwith I.A.No.14 &69.2024	JSWREL	Petition under Sections 79(1)(c) and 79(1)(f), of the Electricity Act, 2003 and all other enabling provisions (Interlocutory application for interim reliefs and I.A. moved by Karur Transmission Limited for appropriate direction).
	5.	269/MP/2018 alongwith I.A.No.22 &26/2024	APL	Petition under Section 142 of the Electricity Act, 2003, for noncompliance of the Commission's direction dated 28.9.2017 in Petition No. 97/MP/2017(Interlocutory application to bring on record additional

				information and modification of RoP dated 21.2.2024) (Remand matter).
6.	97/MP/2022 alongwith I.A.Nos. 15/2022 & 68/2024	ADHPL		Petition under Section 79(1)(c), 79(1) (f) and 79(1)(k) of the Electricity Act, 2003 inter alia challenging firstly, the computation of relinquishment charges determined by Central Transmission Utility; and secondly, the methodology published by CTU for determining relinquishment charges pursuant to order dated 8.2.2019 in 92/MP/2015 (Interlocutory application for interim reliefs).
7.	205/MP/2022	MCCPL		Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003, for the payment of outstanding dues towards the reimbursement of POC charges for the power supplied to Rajasthan Discoms through Power Trading Corporation of India within the scope of the Power Purchase Agreement dated 1.11.2013 (PTC-PPA) executed between the Petitioner and PTC and as per the terms of back-to-back Power Purchase Agreement executed by PTC with Rajasthan Urja Vikas Nigam Ltd. (RUVNL) referred to as the Procurers PPA dated 1.11.2013 (Re-hearing).
8.	348/MP/2023	ARE4L		Petition under Section 79, including 79(1)(b), 79(1)(f) & 79(1)(k) of the Electricity Act, 2003 seeking a declaration that the bid process initiated by Solar Energy Corporation of India Limited (SECI) alongwith the Power Purchase Agreement (PPA) dated 30.12.2022, executed in terms thereof is a nullity.
9.	67/MP/2024	MPL		Petition under Section 79(1)(f) read with relevant provisions of the Electricity Act, 2003 ("the Act") and Regulation 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 ("COB Regulations, 1999") seeking compliance of the Order dated 12.1.2023 in Petition No. 221/MP/2021.
10.	131/MP/2024	MUML		Petition under Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 read with Article 12 of the Transmission Service Agreement dated 07.12.2018 executed between Mumbai Urja Marg Limited/ Petitioner and its Long-Term Transmission Customers, and Sections 61 and 63 of the Electricity Act, 2003, seeking verification of the calculation of the impact due to change in law events on the cost of implementation of the Petitioner's transmission project, and consequent adjustment in the monthly transmission charges.
11.	240/MP/2024 alongwith I.A.No.56/2024	AEPL		Petition under Section 79(1) (c) (f) of the Electricity Act,2003 and seeking to direct CTUIL to split the connectivity of the Petitioner's Project to avail the available margins of 350MW in Bhadla-II PS, 350 MW in Bhadla-III PS and the remaining capacity of 300MW in Bhadla-IV PS on the basis of its priority as per its original Connectivity Application dated 7.12.2023(Interlocutory application for interim reliefs).
12.	173/MP/2023	WRSSXXI-A TL		Petition under Section 79 of the Electricity Act, 2003 read with Article 11 and 12 of the Transmission Service Agreement dated 23.04.2019 executed between WRSS XXI (A)

			Transco Limited and the LTTCs - Adani Green Energy (MP) Limited, Adani Green Energy Limited and Netra Wind Private Limited seeking extension of SCOD due to various events of Force Majeure & Change in Law and compensation/ appropriate relief to offset the adverse effect of the Force Majeure and Change in Law events.
13.	41/MP/2024	NKTL	Petition under Sections 79 of the Electricity Act, 2003, read with Articles 11, 12 and 16 of the Transmission Services Agreement dated 14.03.2016, seeking extension of Scheduled Commercial Date of Operation (SCOD) of North Karan Pura- Chandwa (Jharkhand) 400 kV D/c transmission line ,400/220 kV, 2x500 MVA sub- station at Dhanbad and LILO of both circuits of Ranchi-Maithon RB 400 kV D/c line at Dhanbad and compensation on account of occurrence of Force Majeure, Change in Law and Change in Scope events, and other consequential reliefs.
14.	168/MP/2019	CGPL	Petition, under Section 79 of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreement dated 22.04.2007 and Clause 4.7 of the Competitive Bidding Guidelines and this Commission's Order dated 17.09.2018 in Petition No. 77/MP/2016.
15.	54/MP/2019	TRN-EPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking various reliefs against Respondents in terms of PPAs dated 25.7.2013(Re-hearing).
16.	140/MP/2019	TRN-EPL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking various reliefs against Respondent No. 1 in terms of Power Purchase Agreement dated 25.7.2013 (Re-hearing).
17.	160/MP/2015	NTPC	Petition for determination from Renewable Energy Sources Regulations for applicability of generic tariff for 50 MW Rajgarh Solar PV Station of NTPC Limited (Received by Remand from APTEL).
18.	319/MP2022 alongwith I.A.No.63/2022	TENGEDCO	Petition under Section 79(k) of the Electricity Act, 2003 read with Regulation 13(11) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020; Procedure No. 5.12 of NLDC's Procedure for Computation and sharing of Inter-State Transmission System Charges and Regulations 111 to 113 and 115 of the Central Electricity Regulatory Commission (Conduct of Business Regulations), 1999 seeking directions to NLDC to implement the provisions of Sharing Regulations, 2020 and detailed procedure and exclude the quantum of TANGEDCO's share in CGS drawn through State network from the total LTA of TANGEDCO considered for computation of ISTS charges and losses
19.	31/MP/2024	TPDDL	Petition under Section 79(1)(f) and 79(1)(b) of the Electricity Act, 2003 in connection with the disputes arisen between the Petitioner and Respondent vide Respondents letter dated 27.09.2023 regarding applicable rebate under Regulation 58 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019.

	20.	349/MP/2024 alongwith I.a.Nos.84 &85/2024	KSKMPCL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003, for adjudication of disputes pertaining to the Scheduled Delivery Date (SDD) and illegal recovery of Liquidated Damages by the Respondent from the Petitioner under the Power Purchase Agreement dated 27.11.2013(Interlocutory application for urgent listing and interim reliefs)
	21.	249/MP/2022	LKPL	Petitioner for Capacity Charges of Rs.76.18 Crores as per the provisions of Power Purchase Agreement dated 31.3.1997
	22.	250/MP/2022	LKPL	Petitioner for reimbursement of Finance and Procurement Costs as per Article 3.3 of Power Purchase Agreement dated 31-3-1997
	23.	251/MP/2022	LKPL	Petitioner for reimbursement of Bank Guarantee Commission being part of Finance and Procurement Costs as claimed vide Supplementary Bills bearing No. 003 dated 21.03.2011, 004 dated 27.03.2012, 005 dated 01.03.2013, 006 dated 14.03.2014 and 007 dated 11.03.2015 and consequently direct the respondents 1 to 3 .to reimburse an amount of Rs.30,07,901/- being their share of bill amount;
	24.	252/MP/2022	LKPL	Petition for direction to the Respondents to pay an amount of Rs. 9,11,91,478/- towards reimbursement of the Minimum Fuel Off-take Charges (imbalance charges, cost of Ship or Pay Quantity and cost of deficiency quantity of gas) as claimed by the Petitioner which are part of monthly tariff bills.
23.10.2024 Wednesday At 10.30.A.M. Generation/ Transmission Tariff /Rev. Petitions Through online Video Conferencing	1.	162/MP/2024	NEEPCO	Petition under Sections 61, 62, 64 As Read With Section 79(1)(A) Of The Electricity Act, 2003, And The Proviso To Regulation 3(73) As Read With Regulation 27 of the Central Electricity Regulatory Commission (Terms And Conditions Of Tariff) Regulations, 2019, And Regulation 65 of The Central Electricity Regulatory Commission (Conduct Of Business) Regulations, 2023 For Approval Of Proposal For Life Extension Beyond The Useful Life In Respect Of The 291 Mw Assam Gas Based Power Station of North Eastern Electric Power Corporation(On admission)..
	2.	298/TD/2024	CleanMax Fusion	Petition for Grant of Category V License for inter-state trading in electricity in all the States and Union Territories of India under Regulation 6(1) of Central Electricity Regulatory Commission (Procedure, Terms & Conditions for grant of trading license and other related matters) Regulations, 2020 and the Electricity Act, 2003
	3.	274/AT/2024	SJVNL	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for Setting up of 1500 MW ISTS-connected Solar PV Power Projects (Solar-1) Anywhere in India under Tariff-Based Competitive Bidding.
	4.	399/GT/2020	NTPC	Petition for determination of tariff of Talcher Thermal Power Station (460 MW) for the period from 1.4.2019 to 31.3.2024.
	5.	236/GT/2021	NTPC	Petition for approval of tariff of Barh Super Thermal Power Station, Stage-I (3x660 MW) for the period from anticipated COD of Unit#1 (1.11.2021) to 31.3.2024.

	6.	74/GT/2024	NTPC	Petition for approval of tariff of Barh Super Thermal Power Station Stage-II (1320 MW) for the period from 1.4.2019 to 31.3.2024
	7.	130/GT/2014	NTPC	Petition for approval of tariff of Barh Super thermal Power Station Stage-II (2x660 MW) for the period from anticipated Date of Commercial operation of 1st Unit (Unit-IV) to 31.3.2019.
	8.	59/GT/2022	BRBCL	Petition for determination of Nabinagar Thermal Power Project (1000 MW) for the period from 1.4.2019 to 31.3.2024.
	9.	361/GT/2020	PPCL	Petition for revision of tariff for the period 1.4.2014 to 31.3.2019 after truing up for Pragati-III CCPS (1371.2 MW) power plan
	10.	376/GT/2020	PPCL	Petition for determination of tariff of Pragati-III CCPS (1371.2 MW) for the period 1.4.2019 to 31.3.2024.
	11.	52/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Assets under Northern Region System Strengthening-XL(NRSS-XL)(Re-hearing).
	12.	327/TT/2023	PGCIL	Petition for determination of transmission tariff from proposed DOCO to 31-3-2024 for Asset-I: 2 Nos. 400kV GIS line bays at Koteshwar S/s under Line bays associated with Northern region System Strengthening Scheme-XXXVI.
	13.	337/TT/2022	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31-03-2024 for Transmission Asset under Transmission System for Transfer of Power from generation projects in Sikkim to NR/WR (part B1)" in Eastern Region
	14.	353/TT/2023	KPTCL	Petition for claiming of Yearly Transmission Charges for 9 Nos. of 220kV lines for FY 21, owned by KPTCL certified as carrying Inter-state Power by SRPC.
	15.	309/TT/2023	WBSETCL	Petition for determination of tariff of the deemed inter-State Transmission Lines owned by West Bengal State Electricity Transmission Company Limited with the transmission system operated by Central Transmission Utility of India limited in terms of Commission's order dated 5.9.2018 in petition no. 07/suo-motu/2017 for inclusion in PoC Transmission Charges for the period FY-2014-15 to FY- 2018-19
	16.	324/TT/2023	WBSETCL	Petition for determination of transmission tariff of the Deemed Inter-State Transmission Lines owned by West Bengal State Electricity Transmission Company Limited with the Transmission System Operated by Central Transmission Utility of India Limited for Inclusion in PoC Transmission Charges for the period Fy 2019-20 to Fy 2023-24.
	17.	85/TT/2024	PGCIL	Petition for determination of transmission tariff from Anticipated DOCO to 31-03-2024 for 03 Nos of Assets under Augmentation of Transformation Capacity in Southern Region.
	18.	90/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Transmission Asset: 1x500MVA, 400/220kV ICT (3rd) at 400/220kV Sohawal (PG) Substation under 1x500MVA, 400/220kV ICT Augmentation (3rd) at Sohawal (PG) under System Strengthening.

	19.	95/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2024 for combined assets under Reliable Communication Scheme under Central Sector for Western Region.
	20.	96/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Asset-1: Phase -I Unified Real Time Dynamic State Measurement (URTDSM) For NLDC, Backup NLDC and NTAMC System-Phase -I Unified Real Time Dynamic State Measurement (URTDSM) for NLDC, Backup NLDC And NTAMC System-Phasor Data Concentrator (PDC) At NLDC, Backup NLDC And NTAMC System and Asset-2: URTDSM System (Control Center equipment, PMUs and associated equipment integrated and commissioned at ERLDC (07 PMUs) under Phase-I- Unified Real Time Dynamic State Measurement (URTDSM)
	21.	24/RP/2023	NTPC	Petition for review of order dated 29.3.2023 in Petition No. 392/GT/2020.
	22.	16/RP/2023	GRIDCO	Petition for review of order dated 29.3.2023 in Petition No. 392/GT/2020.
	23.	20/RP/2023	GRIDCO	Petition for review of order dated 17.4.2023 in Petition No. 698/GT/2020.
	24.	29/RP/2023	NTPC	Petition for review of order dated 27.4.2023 in Petition No. 441/GT/2020.
	25.	33/RP/2023	NTPC	Petition for review of order dated 26.7.2023 in Petition No. 402/GT/2019.
	26.	17/RP/2024	RVPNL	Petition for review of the Order dated 14.3.2024 in Petition No. 161/TT/2021.
	27	19/RP/2024	RVPNL	Petition for review of the Order dated 20.3.2024 in Petition No. 212/TT/2022.
	28.	10/RP/2024	NTPC	Petition for review of the Commission's order dated 11.1.2024 in Petition No.391/GT/2020 in the matter of revision of tariff for the period 2014-19 in respect of Farakka Super Thermal Power Station Stage-III (500 MW).
	29.	12/RP/2024	NTPC	Petition for review of the Commission's order dated 11.1.2024 in Petition No.391/GT/2020 in the matter of revision of tariff for the period 2014-19 in respect of Farakka Super Thermal Power Station Stage-III (500 MW).
	30.	11/RP/2024	BRBCL	Petition for review of the order dated 20.1.2024 in Petition No. 23/GT/2017 for Nabinagar Thermal Power Project from COD of Unit-1 to 31.03.2019
	31.	6/RP/2024	NHPC	Petition for review of the Order dated 8.12.2023 in Petition No.223/GT/2021.
28.10.2024 Monday At 10.30.A.M. Miscellaneous Petitions	1.	340/TL/2024	KIVCPTL	Petition under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of transmission license to Khavda IV C Power Transmission Limited
	2.	341/AT/2024	KP IV CPTL	Petition under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the transmission system to be implemented by Khavda IV C Power Transmission Limited
	3.	338/TL/2024	KPS VIA	Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission

			(Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Khavda IVA Power Transmission Limited
4.	339/AT/2024	KPSVI A	Application under Section-63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by Khavda IVA Power Transmission Limited
5.	233/TL/2024	KIVPTL	Application under Sections 14 and 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission Licence to Khavda IV – E2 Power Transmission Limited.
6.	334/MP/2024	RSAPL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Article 12 of the Power Purchase Agreement dated 14.6.2022 seeking in principle declaration that the working group report 2022 is a change in law event and grant of consequential relief thereto (On admission)
7.	121/MP/2024	SBSR11	Petition under Section 79 of the Electricity Act, 2003 and Article 12.2 of the Power Purchase Agreement dated 20.08.2019 for the development of 300 MW (reduced to 150 MW) ISTS connected Solar power project entered between Adani Solar Energy Jaisalmer Two Private Limited (formerly known as SBSR Power Cleantech Eleven Private Limited) and Solar Energy Corporation of India Ltd., read with Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021, seeking a declaration that the Report of the Working Group issued in July, 2022 constitutes as a Change in Law event and consequent reliefs qua allowance of the additional expenditure incurred towards such Change in Law event(On admission).
8.	124/MP/2024	TPSL	Petition under Section 79(1)(b), (c) & (f) of the Electricity Act, 2003 (“Act”) read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 (“Business Regulations”), Clause 8.5.3 of the Competitive Bidding Guidelines, 2020 and Article 12 of Power Purchase Agreement dated 31.03.2023 (“PPA”) seeking in principle approval of introduction of the working group report, 2022 and the amendments brought to the project import Regulation, 1986 by the Notifications dated 19.10.2022 and 1.02.2023 as a change in law event (On admission).
9.	142/MP/2024	TPREL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read-with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and Article 12 of Power Purchase Agreements Dated 28.6.2016 and 4.1.2017 seeking in-principle approval of the occurrence of Change In Law Events, i.e.,

			issuance of the Central Electricity Authority (Technical Standards for Connectivity to the Grid) (Amendment) Regulations, 2019 and the Working Group Report, 2022(On admission).
10.	153/MP/2024	NTPC REL	Petition under 79 (1) (f) of the Electricity Act, 2003 seeking an appropriate adjustment/compensation to offset financial/commercial impact of change in law events under Article 17 of the Power Purchase Agreements (PPA) dated 25.11.2021 executed between the NTPC REL and the Respondents and seeking an extension of the scheduled commercial operation date under Article 2.2 (b) and Article 2.4 (c) of the PPAs and revision of tariff (On admission).
11.	195/MP/2024	TPSL	Petition under Section 79(1)(b) & (f) of the electricity act, 2003 read with regulation 65 of the CERC (conduct of business) regulations, 2023 and article 17 of the power purchase agreements seeking in-principle approval of the occurrence of change in law event i.e., issuance of the working group report, 2022 (On admission).
12.	202/MP/2023	TPSL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 ("the Act") read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 ("Business Regulations") and Article 12 of Power Purchase Agreement dated 8.12.2021 ("PPA") executed between the Kerala State Electricity Board Limited ("KSEBL"/ "Respondent") seeking in-principle declaration of the 'Report of the Working Group as a Change in Law event.
13.	272/MP/2023	NTPC	Petition under Section 79(1)(a) &(f) of the Electricity Act, 2003 ("Act") read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 ("Business Regulations") and Article 12 of the Power Purchase Agreement dated 27.02.2020 ("PPA") executed between the Petitioner and Uttar Pradesh Power Corporation Limited ("UPPCL") seeking in-principle declaration of the Report as Change in Law events.
14.	286/MP/2023	APMPL	Petition under Section 79 of the Electricity Act, 2003 read with appropriate provisions of applicable law inter-alia seeking extension of time to comply with the directions of the Respondent No. 2 to install the required reactive power compensation device for the Petitioner's 300 MW solar power project situated at Village: Sonanda, Shekhasar, Bandhari, and Kesarpura, Tehsil Bap, District Jodhpur, Rajasthan (On maintainability).
15.	335/MP/2023	NTPC	Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 and Article 10 of the Power Usage Agreements seeking Working Group Report, 2022 as Change in Law event.
16.	16/MP/2024	OKPPL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business)

				Regulations, 1999 and Article 12 of the power purchase agreement dated 30.10.2019 seeking declaration that the working group report 2022 is a change in law event and grant of consequential relief thereto alongwith affidavit
17.	40/MP/2024	AGEMPL		Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 (Change in Law) of the Power Purchase Agreements dated 21.07.2017 executed for the development of 50 MW ISTS connected wind project between Adani Wind Energy Kutchh One Limited [formerly known as Adani Green Energy (MP) Limited] and PTC India Limited, seeking relief for the additional expenditure incurred due to occurrence of Change in Law event
18.	81/MP/2024	AGEMPL		Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 29.12.2017 for the development of 50 MW ISTS connected wind project between Adani Wind Energy Kutchh One Limited [Formerly known as Adani Green Energy (MP) Limited] and Solar Corporation of India Limited seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law event.
19.	82/MP/2024	AWEK3L		Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreements dated 25.10.2019 for the development of 250 MW ISTS connected wind project between Adani Wind Energy Kutchh Three Limited [Formerly known as Adani Green Energy Three Limited] and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law event.
20.	25/MP/2024	NEGL		Petition under Section 79(1)(a) &(f) of the Electricity Act, 2003 ("Act") read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 ("Business Regulations") seeking an in-principle declaration of the Report
21.	43/MP/2024	AWEK5L		Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 19.11.2019 for the development of 130 MW ISTS connected Wind project entered between Adani Wind Energy Kutchh Five Limited (formerly known as Adani Green Energy Five Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law event.
22.	49/MP/2024	ARP6PL		Petition under Section 79 of the Electricity Act, 2003; read with applicable provisions of Power Purchase Agreement dated 14.09.2021 executed between the Petitioner and the Respondent No. 1 and the relevant provisions of the applicable law inter alia seeking Change in Law claims with respect to the mandate of installing reactive power compensation devices for the Petitioners 300 MW Wind Power Project in Gadag, Karnataka and reliefs for seeking ... extension of time to comply with the

				aforesaid requirements.
	23.	57/MP/2024	TPREL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 ("the Act") read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 ("Business Regulations") and Article 12 of the two Power Purchase Agreements both dated 21.10.2016 ("PPAs") executed between the Petitioner and the Respondent No. 1, i.e., Solar Energy Corporation of India Limited ("SECI") inter alia seeking in-principle declaration that the issuance of the Central Electricity Authority (Technical Standards for Connectivity to the Grid) (Amendment) Regulations, 2019
	24.	139/MP/2024	TSP9PL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read-with Regulation 65 of The CERC(Conduct of Business) Regulations, 2023 and Article 17 of Power Purchase Agreements dated 25.11.2021 seeking in-Principle Approval of the occurrence of Change In Law event, i.e., issuance of the Working Group Report, 2022.
	25	265/MP/2021	ADTL	Petition invoking Section 79 (1) and (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking compensation/ relief for the additional expenditure incurred by the Petitioner during the construction of the Project due to certain Change in Law and Force Majeure events, as per the applicable provisions of Transmission Service Agreement dated 22.9.2015(Re- hearing).
	26.	105/MP/2024	SJVN	Petition under section 79 (1) (k) read with Section 63 of the Electricity Act, 2003 along with Regulation 67 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking directions with respect to the Bid Evaluation and Selection of Bidders in terms of the Request for Selection Documents issued by SJVN Limited for selection of RE Power Developers for Supply of 1500 MW Firm and Dispatchable Power from ISTS- Connected Renewable Energy (RE) Power Projects with Energy Storage Systems in India under Tariff-based Competitive Bidding, on Build-Own Operate (BOO) basis With Greenshoe Option of Additional capacity up to 1500 MW.
	27.	189/MP/2024	BEPL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 (EA, 2003/Act) read with Chapter IV of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 (COB Regulations) and Article 17 of the Tripartite Power Purchase Agreement dated 25.11.2021 executed between the Petitioner, Rewa Ultra Mega Solar Limited (RUMSL) and The President of India through West Central Railways (West Railways) and Tripartite Power Purchase Agreement dated 25.11.2021 executed between the Petitioner, RUMSL and the Madhya Pradesh Power Management Company Limited (MPPMCL) (collectively referred to as the PPAs) seeking an

				appropriate adjustment/compensation to offset financial/commercial impact of Change in Law events on account of increase in the rate of goods and services tax from 5% to 12%/18% by way of Notification No. 8/2021- Central Tax (Rate) and Notification No. 8/2021- Integrated Tax (Rate) dated 30.09.2021 as a Change in Law Event, and consequently devise an appropriate mechanism for compensation to the Petitioner alongwith carrying costs and interest on carrying cost
	28.	220/MP/2019	NHDC	Petition under Regulation-44 (7 & 8) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for Recovery of Shortfall in Energy Charges in comparison to fifty percent of the Annual Fixed Cost (AFC) for reasons beyond the control of generating station during the FY 2017-18 and 2018-19 in respect of Indira Sagar Power Station (Remand matter) .
	29.	267/MP/2019	NHDC	Petition under Regulation-44 (7 & 8) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for Recovery of Shortfall in Energy Charges in comparison to fifty percent of the Annual Fixed Cost (AFC) for reasons beyond the control of generating station during the FY 2017-18 and 2018-19 in respect of Omkareshwar Power Station (Remand matter).
	30.	202/MP/2024	SECIL	Petition under Section 79(1) (b) read with Section 63 of the electricity act, 2003 to place on Record subsequent developments after passing of the order dated 2.4.2022 by this commission in petition no. 286/AT/2021 for the adoption of tariff of solar power projects of 8900 MW connected to inter-state transmission system linked with setting-up of solar manufacturing plant, selected through competitive bidding process as per the guidelines dated 3.8.2017 of the central government as amended from time to time.
	31.	21/RP/2024	KRTL	Petition for review of the Order dated 5.4.2024 in Petition No. 54/MP/2024.
	32.	9/RP/2015	NLCIL	Review under Section 94(f) read with Regulation 103(1) of the CERC (Conduct of Business) Regulations 1999 of Order dated 7.5.2015 in Petition No. 68/MP/2013
	33.	223/MP/2022	NLCIL	Petition seeking approval for Lignite input Price for the period 01.04.2019 to 31.03.2024 in respect of Pooled Neyveli Mines as per CERC (Terms and conditions of Tariff) Second Amendment Regulations 2021.
28.10.2024 Monday At 2.30.P.M.	33.	179/MP/2023	TPCL	Petition under Section 11(2) of the Electricity Act, 2003 read with 79 of the Electricity Act, 2003, along with Regulation 111-113 of the CERC Conduct of Business Regulations 1999 inter alia seeking a declaration/direction with regard to rate/compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 15.3.2023 to 16.6.2023, or such other period as extended by Ministry of Power from time to time, based on principles laid down with respect to Section 11(2) of the Electricity Act, 2003

	34.	107/MP/2023	GUVNL	Petition under Sections 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication of disputes and for directions to supply electricity under the contracted capacity of 1805 MW under the Power Purchase Agreement dated 22.4.2007 between Tata Power and GUVNL; compensation/damages for short-supply/non-supply; and for consequential reliefs including refund.
	35.	85/MP/2022 along with I.A.No.24/2022 &37/2023	PSPCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions regarding the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for urgent listing and seeking interim reliefs).
	36.	123/MP/2022 alongwith I.A.No.38/2023	HPPC	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for interim reliefs).
	37.	246/MP/2022 along with I.A Nos.8/2023	MSEDCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions with regards to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application seeking to place on record additional documents).
	38.	56/MP/2023	MSEDCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 seeking specific performance of the power purchase agreement dated 22.4.2007 with Coastal Gujarat Power Limited.
	39.	185/MP/2023	RUVNL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Tata Power Company Limited.
	40.	205/MP/2023	TPCL	Petition under Section 79 of the Electricity Act, 2003 ("Act"), along with Regulation 111-113 of the CERC Conduct of Business Regulations 1999 inter alia seeking appropriate directions against Gujarat Urja Vikas Nigam Limited ("GUVNL") and Ajmer Vidyut Vitaran Nigam Limited, Jaipur Vidyut Vitaran Limited & Jodhpur Vidyut Vitaran Limited ("Rajasthan Discoms/RUVNL") towards the wrongful and unsustainable demand.
	41.	117/MP/2023 alongwith I.A.No.79/2023	GUVNL	Petition under Sections 79(1)(b) and (f) read with Sections 11, 29, 142, 146 and other applicable provisions of the Electricity Act, 2003 for adjudication on matters relating to the obligations of the Tata Power Company Limited (Generator) to supply electricity to the Petitioner in terms of the directions issued by the Ministry of Power, Government of India under Section 11 of the Electricity Act, 2003 dated 20.2.2023 read with the Power Purchase Agreement dated 22.4.2007(Interlocutory application to bring on record subsequent facts on record and seeking additional reliefs).
	42.	92/MP/2023 alongwith	TPCL	Petition under Section 142 of the Electricity

		I.A.No.24/2023		Act seeking to initiate appropriate action against Gujrat Urja Vikas Nigam Limited inter alia against its deliberate non-compliance of directions as issued by this Commission vide its Order dated 3.1.2023 in Petition No. 128/MP/2022 (Interlocutory application for interim reliefs).
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By Order of the Commission

Sd/-
T.D. Pant
Joint Chief (Legal)
18.10.2024